

(2011) 04 JH CK 0007
In the Jharkhand High Court
Case No : B.A. No. 9072 of 2010

Bhikhan Mian

APPELLANT

Vs

The State of Jharkhand

RESPONDENT

Date of Decision : 07-04-2011

Acts Referred:

Citation : (2011) 04 JH CK 0007

Hon'ble Judges : Narendra Nath Tiwari, J

Bench : Single Bench

Final Decision : Allowed

Judgement

Narendra Nath Tiwari, J.

I.A. (Cr.) No. 582 of 2011

1. In this interlocutory application, the Petitioner has prayed for modification of the order dated 28th March, 2011 so as to correct the typing error

in the bail application and the consequent Sessions Trial number mentioned in bail application.

2. It has been submitted that in the bail application sessions trial number was inadvertently typed as ""S.T. No. 244 of 2009"" in place of ""S.T. No.

42 of 2010"". On that basis, the said erroneous sessions trial number has figured in the second line from bottom of the order dated 28th March,

2011 passed in B.A. No. 9072 of 2010. It has been submitted that the error was sheer inadvertence and there was no any other oblique motive.

3. Nobody appeared to oppose this interlocutory application.

4. Considering the reasons explained in the application, this interlocutory application is allowed. The Petitioner is permitted to make necessary

correction in the bail application, being B.A. No. 9072 of 2010.

5. In view of the order passed in I.A. (Cr.) No. 582 of 2011, in the second line from bottom of the order dated 28th March, 2011, ""S.T. No. 244 of 2009"" be ignored and it be read as ""S.T. No. 42 of 2010"".
6. The order dated 28th March, 2011 stands modified to the extent indicated above.
7. I.A. (Cr.) No. 582 of 2011 is disposed of.
8. Let a copy of this order be communicated through fax, if the cost is deposited by the Petitioner.